

PUNJAB VIDHAN SABHA

BILL NO. 11-PLA-2025

**THE PUNJAB LAW OFFICERS (ENGAGEMENT)
AMENDMENT BILL, 2025**

A

BILL

further to amend the Punjab Law Officers (Engagement) Act, 2017.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Punjab Law Officers (Engagement) Amendment Act, 2025.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Amendment in section 9 of Punjab Act 3 of 2017.

2. In the Punjab Law Officers (Engagement) Act, 2017, in section 9, in sub-section (1), in the proviso, for the sign ".", the sign ":" shall be substituted and thereafter, the following proviso shall be added, namely:-

"Provided further that the Government may, by notification, relax the annual professional income criteria, subject to maximum fifty percent of the amount specified under this sub-section, for the candidates belonging to the Scheduled Caste category."

Repeal and saving.

3. (1) The Punjab Law Officers (Engagement) Amendment Ordinance, 2025 (Punjab Ordinance No. 1 of 2025), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The object of the proposed The Punjab Law Officers (Engagement) Amendment Bill, 2025 is to convert the Punjab Law Officers (Engagement) Ordinance, 2025 in to an Act. This enables the Government to notify relaxation in the minimal annual professional income criteria, for engagement of Scheduled Caste candidates as Law Officers in the office of Advocate General Punjab. This will help to provide adequate representation to Scheduled Caste candidates for engagement as Law Officers in the office of the Advocate General Punjab.

3. Hence, this Bill.

Bhagwant Mann
Chief Minister, Punjab.

**CHANDIGARH:
THE 5TH MAY, 2025**

**RAM LOK KHATANA,
SECRETARY.**

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 5th May, 2025 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).